

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2018 &
IA NO. 1001 OF 2018 IA No. 131 of 2019**

Dated : 5th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

BSES Yamuna Power Limited		Appellant(s)
	Versus		
Delhi Electricity Regulatory Commission		Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Anand
Mr. Kartik Anand

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

ORDER

IA No. 131 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 44 days' delay in filing the reply is condoned and reply is taken on record.

The application is disposed of.

APPEAL NO. 214 OF 2018

Learned counsel for Appellant may file rejoinder on or before 5-3-2019 with advance copy to the other side.

List the matter on **27-3-2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js